

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 6676 – JK (LD) of 2026
DATED:- 02 - 06 - 2026

Sanction is hereby accorded to the appointment of Mr. Ajaz Ahmed, JKAS Personnel Officer, O/o Pr. Chief Conservator of Forests (HoFF), J&K, Email: pccf.for-jk@nic.in, Contact No. 94199902689, as Officer In-charge Litigation (OIC) in case SWP No. 849/2013 titled Pawan Singh V/s State of J&K and others, including contempt petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

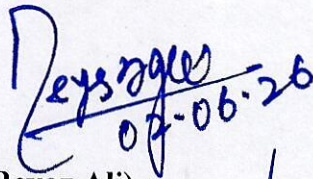
Sd/-
(Achal Sethi)

Commissioner/Secretary to Government
Dated:- 02.06.2026

No:-LAW-OIC/6/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Commissioner/Secretary to the Government, Department of Forest, Ecology and Environment.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali)
Deputy Legal Remembrancer